

Setting up of Labour Contract Societies

3822. SHRI M. RAMACHANDRAN : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether Government purpose to promote the establishment of Labour Contract Societies throughout the country, one in each district, to undertake both State and Central Government works so as to eliminate the hazards of the existing proprietary and partnership contracting system; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) and (b). Promotion and development of labour contract cooperatives for the benefit of the weaker sections, is an important aspect of the cooperative development programmes. The State Governments and the Central work awarding agencies have been advised to extend certain facilities and concessions to these cooperatives. The total number of labour contract cooperatives including forest labour cooperatives in the country as on 30th June, 1983 was about 17,000 with a membership of nearly 11 lakhs. These societies executed works of the value of about Rs. 156.00 crores during the year 1982-83. During the Seventh Plan, the activities of these cooperatives will be further intensified.

Allotment of Plots to Refugees in Chittranjan Park, New Delhi

3823. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) number of plots allotted to refugees in Chittranjan Park, New Delhi as on 31 March, 1985;

(b) how many plots have been sold to non-refugees by the settled refugees or

allottees at Chittranjan Park as on 31 March, 1985; and

(c) how many plots are yet to be allotted ?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) The plots in Chittranjan Park were allotted by the erstwhile Department of Rehabilitation. On transfer of work to the Land and Development Office files relating to 1935 residential plots were transferred for administration of leases.

(b) The information is not readily available.

(c) There is a proposal to make allotments to 714 refugees declared eligible by the Department of Rehabilitation.

[Translation]**Purchase of Rice by Super Bazar**

3824. SHRI C. JANGA REDDY :
DR. A.K. PATEL :

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government's attention has been drawn to the news item appearing in the Indian Express dated 11 May, 1985 to the effect that in April, 1984 Super Bazar purchased unapproved parmal rice and also unapproved Basmati rice from certain private firms at much higher rates;

(b) if so, the facts in this regard and the action taken against the persons responsible therefor;

(c) whether it is a fact that Super Bazar purchase flour at Rs. 260 per quintal and sells it to the public at Rs. 270 per quintal whereas the same brand flour was available in the market at Rs. 250 per quintal; if so, the details in this regard; and

(d) the estimated amount involved in such purchases so far ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) and (b). Super Bazar has denied the allegations made in the Indian Express on 11.5.1985. Super Bazar has, however, informed that it purchased 70 quintals of parmal rice from M/s. Dinanath Dharamvir @ Rs. 315 per quintal and 300 quintals of Basmati Price from M/s. Kundan Lal Ghanshyam Das in April, 1984 @ Rs. 585 per quintal (except 60 quintals rice @ Rs. 581 per quintal). The said purchase was made on competitive rates and after approval of the sample by the quality testing laboratory.

(c) The Super Bazar has purchased Rose Brand Atta of M/s. Ashok Flour Mills at Rs. 260 per quintal (in 10 kg. bags) and sold at Rs. 270 per quintal (in 10 kg. bags) till 9.5.1985. The price was reduced to Rs. 265 per quintal with effect from 10.5.1985. The Super Bazar has also informed that the price of Atta in their retail outlets is cheaper as compared to outside market.

(d) The amount involved in purchase of Rice by Super Bazar indicated at (a) above is Rs. 1,97,310/-.

[English]

Financial Institutions for Urban Development Water Supply Schemes

3825. SHRI ANANTA PRASAD SETHI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether there is any proposal under Government's consideration to set up financial institutions for urban development and water supply schemes; and

(b) if so, the details thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) and (b). Yes, Sir. There is a proposal to set up a financial

institution for financing Urban Development and Urban Water Supply.

Since the proposal is still under finalisation it is not possible to furnish details.

Liberalisation of Credit Flow to Govt. Employees for Construction of Houses

3826. SHRI K.S. ROA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether there is any proposal to liberalise credit flow to Government employees to construct houses within a specific time limit; and

(b) if so, the details thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) and (b). House Building Advance Rules for Central Government employees were liberalised in April, 1984. A new Scheme viz. 'Ownership Housing Scheme' to be financed out of the accumulations in the Central Government Employees' Group Insurance Fund has also been recently introduced through the agency of Housing and Urban Development Corporation (HUDCO). The Salient features of the Scheme are contained in the statement below.

Statement

Salient features of Ownership Housing Scheme financed out of funds of the Group Insurance Scheme for Central Government employees

Objective :

To promote ownership housing scheme for Central Government employees who are covered under the Group Insurance Scheme of the Government of India. The financial assistance under this scheme is available to Government employees including those belonging to All India Services. The ownership housing schemes can be formulated by Housing Boards, Development Authorities, Im-